

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 203
TO BE ANSWERED ON 02.02.2017

PMGSY

203. SHRI N.K. PREMACHANDRAN:
SHRI MD. BADARUDDOZA KHAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the amount allocated/ sanctioned and utilized under PMGSY during the last three years and the current year, State/UT-wise;
- (b) whether the Government has introduced any new criteria for development of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) and if so, the details thereof;
- (c) whether it has come to the notice of the Government that the existing method of selection of roads on the basis of a survey conducted by private agency is not giving priority to the roads which require more importance and if so, whether the Government proposes to further amend the existing guidelines for selection of roads under PMGSY and if so, the details thereof;
- (d) the reasons for exclusion of some States from latest phase of PMGSY; and
- (e) whether the Government proposes to give a significant role to Member of Parliament, Lok Sabha in selection of roads under PMGSY?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) & (b): 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity by way of a single All-weather Road, to eligible unconnected Habitations in the Core Network with a population of 500 persons (Census 2001) and above in plain areas. In respect of 'Special Category States' (North East, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the Desert, the Tribal (Schedule V) areas and Selected Tribal and Backward Districts (as identified by Ministry of Home Affairs (MHA), the objective is to connect eligible unconnected habitations with a population of 250 persons and above (as per Census 2001). In the critical LWE affected blocks (as identified by MHA), additional relaxation has been given to connect habitations with population of 100 and above (as per 2001 Census). Year-wise and State wise details of funds released and expenditure incurred under PMGSY are at **Annexure – I**.

(c): Surveys for preparation of DPRs are carried out as per the process suggested by Indian Road Congress (IRC) in Rural Roads Manual. The selection of roads under PMGSY is as per the procedures laid in PMGSY guidelines which states that the proposals are prepared by the selection of roads from Comprehensive New Connectivity Priority List (CNCPL) or Comprehensive Up-gradation Priority List (CUPL) after due consultation with Hon'ble Members of Parliament and approval from the Zilla Panchayat and State Level Standing Committee (SLSC). The consultants / survey agencies are not involved in the selection of roads under PMGSY. A copy of the CNCPL/CUPL is given to Hon'ble Members of

Parliament for their suggestions and their suggestions are given the fullest consideration by the District Panchayat while according its approval.

(d): Pradhan Mantri Gram Sadak Yojana-II(PMGSY-II) launched in 2013 aims to cover upgradation of existing selected rural roads based on their economic potential and their role in facilitating the growth of rural market centers and rural hubs. As per Programme Guidelines, any State/ UT is eligible to join PMGSY-II after 100% of New Connectivity projects and 80% of Upgradation projects sanctioned under PMGSY are awarded by the State. At present, only 9 States (Andhra Pradesh, Telangana, Kerala, Gujarat, Haryana, Karnataka, Maharashtra, Punjab and Uttar Pradesh) have been sanctioned works under PMGSY-II.

(e): Under PMGSY, while planning for rural roads, the Block level Master Plan and the Core Network are placed before the Intermediate Panchayat for consideration and approval of the Core Network and they are simultaneously sent, along with the list of all unconnected Habitations to the Hon'ble Members of Parliament (MPs) and Hon'ble MLAs, for their comments, if any. After approval by the Intermediate Panchayat, the Plans are placed before the District Panchayat for its approval. The District Panchayat is required to ensure that the suggestions given by the Members of Parliament are given full consideration within the framework of these Guidelines. State Governments are also required to arrange joint inspection of ongoing as well as completed works under PMGSY by Hon'ble MPs, Hon'ble MLAs and representatives of Panchayati Raj Institutions. Programme guidelines also stipulate that all elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies. Also, it states that the foundation stone should be laid and the road should be inaugurated by the Hon'ble Member of Parliament (Lok Sabha) with the function presided over by the local Minister or other dignitary as per State Protocol. The States are advised to comply with the above stipulation time and again.

Annexure referred to Part (a) & (b) of reply of Lok Sabha Unstarred Q.No.203 due for 02.2.2017

(Release, Allocation and Expenditure Rs. in crore)

State	2013-14		2014-15		2015-16		2016-17		
	Release	Expenditure	Release	Expenditure	Release	Expenditure	Allocation	Release (upto Jan,2017)	Expenditure (upto Jan, 2017)**
Andhra Pradesh	5.00	152.56	32.98	330.25	379.20	411.53	404.00	197.585	NR
Arunachal Pradesh	8.00	249.36	345.92	362.68	375.00	390.81	421.00	205.915	301.53
Assam	240.49	699.01	316.07	538.22	347.82	475.2	402.00	299.6368	197.05
Bihar	850.83	1844.95	1548.16	2259.30	2781.00	1776.87	3000.00	2867	2432.42
Chattisgarh	0.00	713.58	270.75	925.18	498.00	759.94	718.00	365.605	261.17
Goa	0.00	0.00	0.00	0.00	0.00	0	0.00	0	0.00
Gujarat	519.24	477.40	418.77	685.91	474.10	793.66	162.00	31.04	32.22
Haryana	0.00	8.19	218.96	383.83	304.70	291.81	124.00	23.76	56.46
Himachal Pradesh	0.00	148.13	99.40	215.04	268.40	315.88	180.00	175.95	149.94
Jammu & Kashmir	523.24	534.01	416.60	422.73	488.00	258.39	786.00	392.6088	NR
Jharkhand	21.86	539.55	249.48	785.02	865.00	552.44	868.00	526.9	337.85
Karnataka	5.00	7.68	237.00	411.23	140.80	279.4	200.00	196.405	NR
Kerala	1.50	121.15	151.41	190.59	151.00	160.16	180.00	133.4335	167.72
Madhya Pradesh	615.00	1393.07	708.00	1667.32	1122.00	1798.39	1700.00	1679.045	798.07
Maharashtra	0.00	383.50	212.53	540.37	553.30	622.66	606.00	296.565	NR
Manipur	4.03	139.67	100.00	173.94	299.80	284.7	402.00	196.605	191.71
Meghalaya	0.00	37.70	62.56	83.24	150.70	119.31	210.00	205.275	127.67
Mizoram	0.00	26.60	54.74	72.35	50.90	44.115	95.00	92.8625	54.02
Nagaland	0.00	77.45	58.99	50.47	4.00	30.42	42.00	8.05	1.77
Odisha	758.92	1605.72	1051.50	1666.10	1382.70	1857.5	1650.00	1620.575	928.67
Punjab	117.68	295.61	310.21	285.03	221.10	236.52	135.00	88.03875	143.35
Rajasthan	427.06	718.35	425.66	649.97	559.90	776.33	571.00	280.42	180.30
Sikkim	1.97	90.57	94.59	94.50	68.60	121.01	90.00	88.8175	65.54
Tamil Nadu	343.48	383.39	239.65	580.72	205.00	98.03	204.00	198.2339	NR
Telangana*					273.73	281.45	294.00	143.6925	1849.53
Tripura	98.83	232.76	187.36	322.83	274.83	250.36	299.00	146.13625	NR
Uttar Pradesh	511.93	824.25	638.70	1002.26	1110.35	1083.39	998.00	495.695	806.67
Uttarakhand	0.00	260.64	314.92	425.17	409.20	455.24	401.00	393.135	196.20
West Bengal	306.17	1130.44	1193.80	1414.20	1427.58	1259.84	1356.00	669.18	510.87
Total	5360.24	13095.29	9958.70	16538.45	15186.71	15785.36	16498.00	12018.1149	9790.75

NR - Not Reported

* United Andhra Pradesh till the year 2014-15

** As per OMMAS

